

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.2447/2019
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.11.07.2019/NCLAT/UR/879

In the matter of:

Sushant Aneja & Anr. Appellants

Versus

Mr. Madhusudan Sharma
(Resolution Professional) for
J.D. Aneja Edibles Private Ltd. & Anr. Respondents

Appearance: Mr. Bharat Arora, Advocate for the Appellants.

07.08.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 11.07.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellants on 12.07.2019 and returned the Memo of Appeal to the Appellants on 15.07.2019. The Appellants re-filed the Memo of Appeal on 06.08.2019. It is stated in the Interlocutory Application (IA) that as the Appellants stays in Rajasthan, so it took time in sending the Appeal for signatures and receiving it back duly signed. Hence, there is a delay of 18 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellants, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 08.08.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar